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CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

ORIGINAL APPLICATION NO.: 472 OF 1998.

Date of Decision : 03.09.1998.

Shri Jit Singh Petitioner.

Shri R. C. Ravalani Advocate for the
Petitioner.

VERSUS

Union Of India & Others Respondents.

Shri R. K. Shetty. Advocate for the
Respondents.

CORAM :

HON'BLE SHRI JUSTICE R. G. VAIDYANATHA, VICE-CHAIRMAN.

(i) To be referred to the Reporter or not ? no

(ii) Whether it needs to be circulated to no
other Benches of the Tribunal ?

R. G. Vaidyanatha

(R. G. VAIDYANATHA)
VICE-CHAIRMAN.

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CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH

ORIGINAL APPLICATION NO.: 472 OF 1998.

Dated this Thursday, the 3rd day of September, 1998.

CORAM : HON'BLE SHRI JUSTICE R. G. VAIDYANATHA,
VICE-CHAIRMAN.

Shri Jit Singh,
Ex. Asstt. Supervisor,
Military Farm,
Pimpri, Pune - 17.

Residing at -

Q. No. P/1/21, Near
Military Dairy Farm School,
H.E. Factory Road, Khadki,
Pune - 411 003.

... Applicant

(By Advocate Shri R.C. Ravalani)

VERSUS

1. Union Of India through
The Secretary,
Ministry of Defence,
South Block,
New Delhi - 110 011.
2. The Deputy Director General
Military Farms,
DGM's Branch, AHQ,
West Block No. III, Wing No.7,
R. K. Puram,
New Delhi - 110 066.
3. The Director of Military Farms,
HQ, Southern Command,
Khadki, Pune - 411 003.
4. The Officer In-Charge,
Military Farms Records,
Delhi CANTT - 110 010.
5. The Officer-In-Charge,
Military Farm, Pimpri,
Pune - 411 017.
6. The Chief Controller of
Defence Accounts (Pensions),
Draupadhi Ghat, Allahabad (U.P)
7. The Joint Controller of Defence
Accounts (Funds), Meerut CANTT,
MEERUT (U.P)

... Respondents.

(By Advocate Shri R. K. Shetty)

OPEN COURT ORDER

¶ PER.: SHRI R. G. VAIDYANATHA, VICE-CHAIRMAN ¶

Today when the case is called out for admission, it is brought to my notice that as per the interim order the respondents have already issued orders for payment of pension, gratuity, commutation of pension, provident fund, encashment of leave and refund of money from the Central Government Employees Insurance Scheme and tendered a copy of the orders which are taken on record.

2. Applicant's counsel brings to my notice that there is delay of two or three months in making these payments to the applicant and therefore, the applicant is entitled to interest on the same.

3. After hearing both the sides, the respondents are directed to pay interest on the delayed payment mentioned above from the due date till the date of payment as per rules.

4. The O.A. is disposed of subject to the above observations. No order as to costs.

R. G. Vaidyanatha

(R. G. VAIDYANATHA)
VICE-CHAIRMAN.